### GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

### RAJYA SABHA STARRED QUESTION NO. 348 TO BE ANSWERED ON 3<sup>RD</sup> APRIL, 2025

# SATELLITE INTERNET SPECTRUM

### 348 SHRI RAGHAV CHADHA:

Will the Minister of Communications be pleased to state:

(a) whether Government has decided to allocate satellite internet spectrum and if so, the procedure being followed;

(b) whether Government has made any changes in the process of allocating satellite internet spectrum and if so, the details thereof;

(c) the manner in which Government is planning to ensure transparency and fair competition with this new process in the telecom sector; and

(d) whether Government has any particular reason to change the previous process of allocating satellite spectrum to a new one and if so, the details thereof?

#### ANSWER

# MINISTER OF COMMUNICATIONS AND DEVELOPMENT OF NORTH EASTERN REGION (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (d) A statement is laid on the Table of the House.

# STATEMENT TO BE LAID ON THE TABLE OF RAJYA SABHA IN RESPECT OF PARTS (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO.348 FOR 3<sup>RD</sup> APRIL, 2025 REGARDING "SATELLITE INTERNET SPECTRUM."

(a) to (d) The Telecommunications Act, 2023 provides for assignment of spectrum through administrative process for certain services, including satellite-based services, listed in First Schedule of the Act. In line with The Telecommunications Act 2023, the Department of Telecommunications (DoT) has sought recommendations of Telecom Regulatory Authority of India (TRAI) on terms and conditions of spectrum assignment including spectrum pricing in respect of licensees intending to provide satellite-based communication services while accounting for level playing field with terrestrial access services. TRAI is yet to provide their recommendations to DoT.

Spectrum for all satellite-based services has always been assigned through administrative process, even prior to The Telecommunications Act, 2023.

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